

**Court-II**  
**In the Appellate Tribunal for Electricity, New Delhi**  
*(Appellate Jurisdiction)*

**Appeal No.268 of 2015 & IA Nos. 433 of 2015 and 181 of 2016**

**Dated : 23<sup>rd</sup> May, 2016**

**Present: HON'BLE MR. JUSTICE SURENDRA KUMAR, JUDICIAL MEMBER**  
**HON'BLE MR. T MUNIKRISHNAIAH, TECHNICAL MEMBER**

**In the Matter of:**

**Surat Municipal Corporation** **... Appellant(s)**  
**Versus**  
**Gujarat Electricity Regulatory Commission & Anr.** **..Respondent(s)**

Counsel for the Appellant(s) : Mr. I. J. Desai, Sr. Adv. Along with  
Ms. Ankit Swarup and Ms. Tanya  
Swarup  
Counsel for the Respondent(s) : Mr. Suparna Srivastava for R.1

**ORDER**

IA No.181 of 2016, seeking amendment in the appeal memorandum in this Appeal, being Appeal No.268 of 2015, has been filed before this Appellate Tribunal, seeking some amendments regarding facts and addition of some reliefs to the relief clause in the memorandum of appeal. Objections by the respondents and rejoinder to the said objections have already been filed. We are informed that the appellant namely, Surat Municipal Corporation, has filed some Special Civil Application No.6825 of 2016 before the Hon'ble High Court of Gujarat, in which the proceedings under Section 129 of the Electricity Act, 2003 are in question. Since the amendments to the same relief is being sought in this appeal, we deem it proper to give some time to the respondents since they are to appear and respond before the Hon'ble High Court in the said matter.

Post this IA, being No.181 of 2016, for hearing and disposal on **24<sup>th</sup> August, 2016.**

**( T. Munikrishnaiah )**  
**Technical Member**  
*sh/kt*

**( Justice Surendra Kumar )**  
**Judicial Member**